

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
07-05-2024 AT 10:30 AM**

**CP(IB) No.199/7/HDB/2021  
AND  
IA(IBC) 1671/2023 in CP(IB) No.199/7/HDB/2021  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

Quantum Holding Pvt Ltd

**...Financial Creditor**

**AND**

Talsons Motors Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 1671/2023**

Mr Rajesh Jasti, Resolution Professional present physically.

Orders pronounced. In the result, the Company i.e. M/s Talsons Motors Private Limited is hereby dissolved as per the terms mentioned in the order and the Resolution Professional stands discharged.

**Order on memo dated: 06.03.2024 filed by the Resolution Professional:**

Without going into the merits of this memo, we wish to state that since the Resolution Professional has not given notice of this memo to the COC, Let the copy of the same be served on the members of the COC at the earliest and COC to take appropriate decision on the memo within 15 days thereafter. **This memo is accordingly disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**